

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. SM/008/2014

- Subject : Non-compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Regulatory Commission (Technical Standards for connectivity to the grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010.
- Date of hearing : 21.8.2014
- Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Respondents : SLDC, Haryana Vidyut Prasaran Nigam Limited and others.
- Parties present : Shri R.P. Barwar, RVPNL
Shri A.K. Arya, RVPNL
Shri R.K. Jain, RVPNL
Shri Aashish Bernard, SLDC, Jabalpur
Shri R.A. Sharma, SLDC, Jabalpur
Shri Namal Sarkar, PGCIL
Shri Arindam Sensarma, PGCIL
Shri Rahul Srivastava, Advocate, UPSLDC
Shri P. Mukhopadhyay, WRLDC
Shri K. Muralikrishna, WRLDC
Shri Pragya Singh, WRLDC
Ms. Supriya Singh, Advocate, NRLDC
Shri A. Mani, NRLDC
Shri Rajiv Porwal, NRLDC
Shri D.K. Jain, NRLDC
Shri KVS Baba, POSOCO
Shri M.G. Ramachandran, Advocate, NTPC
Shri V.K. Jain, NTPC
Shri S.K. Sharma, NTPC
Shri Shyam Kumar, NTPC
Shri A.S. Pandey, NTPC
Shri S.R. Narasimhan, NTPC
Shri E. Sarbjit Singh Mal, PSTCL
Shri Akshay Kumar Garg, SLDC, Punjab

Shri DK. Rokada, MSLDC
Shri B.B. Mehta, GETCO
Shri S.B. Mondgil, HVPNL
Shri Ravi Sher Singh, HVPNL
Shri Hem Joshi, HVPNL
Shri H. Sharma, HVPNL

Record of Proceedings

The Commission observed that the replies of the some respondents and technical report of National Power Committee (NPC) were awaited and directed to adjourn the matter.

2. The respondents requested the Commission to direct uploading of the CEA report on the website to enable them to file their replies, if any.
3. The Commission directed NPC to submit report of task force latest by 15.9.2014 and upload report on its website. The respondents were directed to file their replies on affidavit, by 22.9.2014.
4. The Commission directed that due date of filing the reply and report should be strictly complied with.
5. The petition shall be listed for hearing on 30.9.2014.

By order of the Commission

Sd/-
(T.Rout)
Chief (Law)